IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP NO. 16/254/2014 RT CP NO. 166/Chd/Hry/2017

Under Section 203 read with Section 439 of the Companies Act, 2013.

In the matter of :

Mercurio Pallia Autoworks Private Limited & Ors.

.....Petitioners.

Order delivered on: 24.07.2017

Coram:

Hon'ble Justice R.P. Nagrath, Member (Judicial)

For the petitioners

None

ORDER

As per office report, notices were sent to the Registrar of Companies, NCT of Delhi and Haryana and also to Mr. Rajeev Sunaria, Practising Company Secretary through whom the petition was filed by the petitioners and to Mr. Vipul Nanda, petitioner No. 2 individually, Director of the Company. As per office report, the notices sent by Speed Post were duly delivered. There being no representation from the petitioners despite service, the instant petition is dismissed in default for non prosecution.

> (Justice R.P.Nagrath) Member (Judicial)